

(c) While the review by the task forces have found that Indian nuclear power plants are safe against extreme natural events, measures like provisions for automatic shutdown on sensing seismic activity, augmenting cooling water inventories, provision of portable power sources, shore protection measures against tsunami at coastal sites etc. have been recommended to further enhance safety which are being implemented.

Guidelines for transfer of Uranium enrichment and reprocessing technology

479. SHRI A. ELAVARASAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the 46 Nation export control body Nuclear Suppliers Group (NSG) has tighten guidelines for transfers of sensitive Uranium enrichment and reprocessing technology as the group tries to ensure that nuclear exports are not diverted for military purpose;

(b) if so, the details thereof; and

(c) the reaction of Government towards the revised NSG guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):

(a) to (c) Nuclear Suppliers Group (NSG) agreed on new guidelines on the transfer of enrichment and reprocessing (ENR) technologies during its plenary in the Netherlands on 23-24 June 2011. As per new guidelines, suppliers should not authorise the transfer of enrichment and reprocessing facilities, and equipment and technology therefor, if the recipient does not meet various criteria, *inter alia* being a party to the Treaty on the Non-Proliferation of Nuclear Weapons (NPT). India has raised this issue with NSG and its member countries. United States, France and Russia have clarified, in separate statements their positions on the NSG decision and have reiterated commitment to the full implementation of the respective bilateral agreements with India on cooperation in the peaceful uses of nuclear energy.

Refusal to supply fuel to Air India

480. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of CIVIL AVIATION be pleased to states:

(a) whether several Air India flights were cancelled during the month of May as oil companies refused to give the national carrier fuel following huge outstanding bills;

(b) if so, Government's views and reaction thereto; and

(c) the details of steps taken or proposed to be taken to avoid such situation in the future?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) and (c) An understanding was arrived at with Ministry of Petroleum & Natural Gas in June, 2011 that against the payment of Rs.18.00 crores per day by Air India, the Public Sector Oil Marketing Companies will supply fuel worth Rs, 17.00 crores per day for the next 90 days. Currently, Group of Ministers in examining the Financial Restructuring Plan (FRP) and Turn Around Plan(TAP) for Air India.

Debt of Air India

481. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has formulated any plans to repay Air India's huge amount of debt; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Group of Ministers is looking into the issue of Air India. In this regard, Air India has submitted their Turn Around Plan (TAP) and Financial Restructuring Plan (FRP) formulated by SBI Caps and vetted by M/s Deloitte & Touche, an Independent Airline Consultant. The TAP & FRP is being examined by a Group of Officers upon the direction of Group of Ministers.

Pilots quitting Air India

482. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a number of pilots have quit Air India in recent months;

(b) if so, the details thereof and reasons therefor;

(c) whether cash-strapped Air India has failed to pay about 80 per cent of the total salary due to pilots for the past three months;